

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).24687/2005

(From the judgement and order dated 29/08/2005 in SBCRP No.469/2004  
of The HIGH COURT OF RAJASTHAN AT JODHPUR)

MADAN SINGH

Petitioner(s)

VERSUS

KESHAR DEVI

Respondent(s)

(With appln(s) for exemption from filing O.T. and prayer for interim relief)

Date: 12/12/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE A.K. MATHUR

For Petitioner(s)

Mr. Aruneshwar Gupta,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Heard learned counsel for the petitioner.

We do not find any ground to interfere with the impugned order  
. The

special leave petition is, accordingly, dismissed.

The petitioner is granted time till 30th September, 2006, to vacate the premises in question, upon filing a usual undertaking in this Court within a period of four weeks' from today.

Needless to say that in case the respondent feels aggrieved by this order, it would be open to her to move this Court for its recall.

[ Alka Dudeja ]  
Court Master

[ Om Prakash ]  
Court Master